

शन नोटिस देते आ रहे हैं। कोई सुनता ही नहीं है।

श्री अटल बिहारी वाजपेयी : कटक के बारे में ध्यानाकर्षक प्रस्ताव स्वीकार किया गया है। वहाँ पर अब शांति है। लेकिन लखनऊ में है राष्ट्रपति राज है और वहाँ पर अध्यापक हड़ताल कर रहे हैं, जेलों में जा रहे हैं। आप सरकार को कह सकते हैं कि वह कल वक्तव्य दे। उत्तर प्रदेश में अध्यापकों की हड़ताल से जो परिस्थिति पैदा हो गई है, उस पर आप वक्तव्य देने का निदेश दे सकते हैं। आप इस समय सर्व-शक्तिमान हैं।

श्री कवर शाल गुप्त : अपनी ताकत को पहचानिए।

SHRI S. M. BANERJEE : You agreed for a motion to be discussed for two hours.

MR. DEPUTY-SPEAKER According to the information given just now, the Call Attention Notice has not been rejected. It is kept pending. (Interruptions)

श्री आर्जं करनेन्डीज : रिजैक्ट किया है, पेंडिंग नहीं है।

MR. DEPUTY-SPEAKER : Not selected. To judge the urgency of the matter is the discretion of the Speaker. Anyhow, you have made the point and the Government has taken note of it. I think, the urgency of the matter will be recognised. If they feel, they will themselves come... (Interruptions).

श्री आर्जं करनेन्डीज : एल. आई. सी. के बारे में भी एक नोटिस दिया है, लेकिन कुछ नहीं हुआ है।

SHRI S. M. BANERJEE : The Governor should be dismissed. You can give direction to them. (Interruptions)

श्री आर्जं करनेन्डीज : वह तो प्रधान मन्त्री का भी संरक्षण नहीं कर रहा है।

श्री एस० एम० जोशी (पूना) : पहले तो कहा जाता था कि तुम्हारा रिजैक्ट कर दिया है लेकिन अब कहा जाता है कि सिलेक्ट नहीं हुआ है। इसका मतलब यह होता है कि रिजैक्ट करने के काबिल नहीं है लेकिन सिलेक्ट नहीं हुआ है। आगे चल कर मौका मिलना चाहिए।

MR. DEPUTY-SPEAKER : You will get the clarification from the Speaker.

श्री प्रकाशवीर शास्त्री (हापुड़) : कोई प्रकार बनाइये ताकि इस चीज को उठाया जा सके।

MR. DEPUTY-SPEAKER : The Papers to be laid.

12.27 hrs

PAPERS LAID ON THE TABLE

Notification under Central Sale-Tax Act, Customs Act and Central Excise and Salt Tax

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : I beg to lay on the Table—

- (1) A copy of the Central Sales Tax (Registration and Turnover) Amendment Rules, 1968, published in Notification No. G.S.R. 2017 (English version) and G.S.R. 2018 (Hindi version) in Gazette of India dated the 16th November, 1968, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956. [Placed in Library. See No. LT-2416-17/68].
- (2) A Copy of Notification No. G.S.R. 2058 published in Gazette of India dated the 23rd November, 1968, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-2418/68.]
- (3) A copy each of the following Notifications under sanction 159 of the Customs Act, 1962 and sec-

[Shri K. C. Pant]

tion 38 of the Central Excise and Salt Act, 1944 :—

- (i) The Customs and Central Excise Duties Export Drawback (General) Hundred and Twenty-third Amendment Rules, 1968, published in Notification No. G.S.R. 2059 in Gazette of India dated the 23rd November, 1968. [Placed in Library. See No. LT-2419/68].
- (ii) The Customs and Central Excise Duties Export Drawback (General) Hundred and Twenty-fourth Amendment Rules, 1968, published in Notification No. G.S.R. 2060 in Gazette of India dated the 23rd November, 1968. [Placed in Library. See No. LT-2420/68].
- (iii) The Customs and Central Excise Duties Export Drawback (General) Hundred and twenty-fifth Amendment Rules, 1968, published in Notification No. G.S.R. 2061 in Gazette of India dated 23rd November, 1966. [Placed in Library. See No. LT-2421/68].
- (iv) The Customs and Central Excise Duties Export Drawback (General) Hundred and twenty-sixth Amendment Rules, 1968, published in Notification No. G.S.R. 2062 in Gazette of India dated the 23rd November, 1968. [Placed in Library. See No. LT-2422/68].
- (v) The Customs and Central Excise Duties Export Drawback (General) Hundred and twenty-seventh Amendment Rules, 1968, published in Notification No. G.S.R. 2063 in Gazette of India dated the 23rd November, 1968. [Placed in Library. See No. LT-2423/68].
- (vi) G.S.R. 2064 published in Gazette of India dated the 23rd November, 1968, containing corrigendum to G.S.R. 1874 dated the 19th October, 1968. [Placed in Library. See No. LT-2424/68].

Notification under Drugs and Cosmetics Act

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 33 of the Drugs and Cosmetics Act, 1940 :

- (1) The Drugs and Cosmetics (Third Amendment) Rules, 1968, published in Notification No. S.O. 3868 in Gazette of India dated the 2nd November, 1968. [Placed in Library. See No. LT-2425/68].
- (2) The Drugs and Cosmetics (Second Amendment) Rules, 1968, published in Notification No. S.O. 3869 in Gazette of India dated the 2nd November, 1968. [Placed in Library. See No. LT-2426/68].

LAND ACQUISITION (AMENDMENT) BILL

Opinions

SHRI S. C. SAMANTA (Tamluk) : I lay on the Table Paper containing opinions on the Bill further to amend the Land Acquisition Act, 1894 which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 11th April, 1968.

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DEMANDS FOR EXCESS GRANTS (RAILWAYS), 1966-67

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : I beg to present a Statement showing Demands for Excess Grants in respect of the Budget (Railways) for 1966-67.

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12.29 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report